NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI



C.P No.131/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2017

NAME OF THE PARTIES:

ANZ Capital Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 66 of the Companies Act 1956

S. No.

NAME

DESIGNATION

SIGNATURE

<u>ORDER</u>

CP No. 131/66/NCLT/MB/MAH/2017

By looking at the Company Petition, since this Bench has noticed some Income Tax implications, the Petitioner is hereby directed to file an affidavit disclosing tax implications and payments made in respect to dividend tax and all other remaining dues, if any.

List this matter on 24.01.2018.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)